

# Arkajyoti Bhattacharjee

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**Ref. No: CERC/2023-24/07**

**Date: 18-10-2024**

The Secretary  
Central Electricity Regulatory Commission  
3rd & 4th Floor, Chanderlok Building  
36, Janpath Road,  
New Delhi - 110 001

**Subject: Comments/ Suggestions on the Draft Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (First Amendment) Regulations, 2024**

**Reference: L-1/260/2021/CERC dt: 02-10-2024**

Sir,

With reference to L-1/260/2021/CERC dt: 02-10-2024, I in the capacity of Power Sector Professional, furnish my comments/ suggestions on the above mentioned Draft Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (First Amendment) Regulations, 2024. I shall be grateful if the Hon'ble Commission recognizes my concerns and makes necessary modifications.

I also crave leave to submit at a future date further materials on the subject which may be available to me in the event I am of the opinion that the same would render meaningful assistance to the Hon'ble Commission in the matter.

Yours faithfully,

***Arkajyoti Bhattacharjee***  
**7980773707**

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## Comments/ Suggestions on Draft Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (First Amendment) Regulations, 2024

Clause No	Draft Regulation	Proposed Modification
3.1	<p>“(8) The charges for injection of infirm power shall be zero: Provided that if infirm power is scheduled after a trial run as specified in the Grid Code, the charges for deviation over the scheduled infirm power shall be as applicable for a general seller or WS seller, as the case may be: Provided further that when the system frequency, <math>f &gt; 50.05\text{Hz}</math>, the charges for deviation of scheduled infirm power by way of over injection by a general seller or WS seller, as the case may be, shall be zero.”</p>	<p>“(8) The charges for injection of infirm power shall be zero: Provided that if infirm power is scheduled after a trial run as specified in the Grid Code, the charges for deviation over the scheduled infirm power shall be as applicable for a general seller or WS seller, as the case may be: Provided further that when the system frequency, <math>f \Rightarrow 50.05\text{Hz}</math>, the charges for deviation of scheduled infirm power by way of over injection by a general seller or WS seller, as the case may be, shall be zero.”</p>